BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 123-B/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2017

Name of the Company:

Asset Reconstruction Company (India) Ltd.

V/s.

Shah Alloys Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankrupcy

<u>Code</u>

<u>S.N</u>	O. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	COOLDOLOS COOLDONARIO VISUAL MAUAL	AND .	MPHLLANP	Add 1
2.	S.P. MASMUDAR	ADVOCATE	SHAH ALIONS	2/2
	Hisen Trivedi	Adveced	. 1)	Juivel!

<u>ORDER</u>

Learned Advocate Mr. Vishal Raval i/b India Law LLP present for Financial Creditor/Petitioner. Learned Advocate Mr. Sharvil Majmudar with Learned Advocate Mr. Hiten Parikh present for Respondent.

Both sides counsels represented that settlement talks are going on and requested two weeks time.

List the matter on 14.12.2017 as a last chance for hearing before admission in case no settlement could be reached.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 29th day of November, 2017.